

**IN THE INCOME TAX APPELLATE TRIBUNAL
PATNA BENCH AT KOLKATA
(Virtual Court)**

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby T. Varkey, Judicial Member)

**I.T.A. No. 191/Pat/2019
Assessment Year: 2014-15**

**M/s. Shree Energy.....Appellant
[PAN: AAVFM 1845 Q]**

Vs.

ACIT, Central Circle-1, Patna.....Respondent

Appearances by:

None appeared on behalf of the Assessee.

Sh. Inderjit Singh, D/R, appeared on behalf of the Revenue.

Date of concluding the hearing : February 25th, 2021

Date of pronouncing the order : March 10th, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw its appeal in ITA No. 191/Pat/2019 as it has availed the scheme under “Vivad Se Vishwas Act, 2020” vide its application dated 10.02.2021. The assessee states that it has been granted certificate by the designated authority in Form No.-3 under the provisions of “Vivad Se Vishwas Act, 2020”.

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 10th March, 2021.

Sd/-
[Aby T. Varkey]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 10.03.2021

Bidhan (P.S.)

Copy of the order forwarded to:

1. **M/s. Shree Energy, Nutan Tower, Main Road, Kankarbagh, Patna.**
2. **ACIT, Central Circle-1, Patna.**
3. CIT(A)
4. CIT-
5. CIT(DR), Patna Benches, Patna.

True copy

By order

Private Secretary
ITAT, Kolkata Benches